

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 5933 OF 2013

Between:

N.Dayanand Goud, S/o. Balraj Goud, aged 50 years, Occ ; Business, R/o.D.No.1-14-30, Lothkunta, Alwal, Secunderabad.

.....PETITIONER

AND

1. The Greater Hyderabad Municipal Corporation,, Rep. by its Commissioner, Tank Bund Road, Hyderabad.
2. The Deputy Commissioner, Greater Hyderabad Municipal Corporation, Alwal Circle -16, Secunderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus, to declare the action of the the respondent No.2 in issuing the notice of demand No.160301704 dated 16.1.2013 and consequential final notice No. No.3/RI-11/2012-13, dated 7.2.2013 demanding the petitioner to pay the property tax arrears from the year of 1995-96 to till date as arbitrary, illegal and contrary to law in the interest of justice.

I.A.NO:1 OF 2013 (WPMP.NO: 7369 OF 2013)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

grant stay of all further proceedings in pursuant to the Notice of demand dated 16.1.2013 and consequential final notice No.3/RI-11/2012-13, dated 7.2.2013 issued by the 2nd respondent pending disposal of the above Writ Petition in the interest of justice.

**Counsel for the Petitioner : SRI MIR MISKEEN ALI, ADVOCATE FOR
SRI P.NAGENDRA REDDY**

Counsel for the Respondent No.1 : SRI CHATLA MADHU (SC FORGHMC CRL25-30)

**Counsel for the Respondent No.2 : SRI M.DHANANJAY REDDY (SC FOR
GHMC)**

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 5933 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mir Miskeen Ali, learned counsel representing Mr. P. Nagendra Reddy, learned counsel for the petitioner submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N.SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To

1. One CC to SRI P.NAGENDRA REDDY, Advocate [OPUC]
2. One CC to SRI CHATLA MADHU (SC FOR GHMC) [OPUC]
3. One CC to SRI M.DHANANJAY REDDY (SC FOR GHMC) [OPUC]
4. Two CD Copies

SA
PSK



HIGH COURT

DATED:02/09/2024

ORDER

WP.No.5933 of 2013



DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.

(6)

28/09/24
bvs